



Central Administrative Tribunal
Principal Bench

CP No.546/2019
OA No. 3084/2019

New Delhi, this the 24th day of January, 2020

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. A. K. Bishnoi, Member (A)

Shri Rajesh Kumar Gupta,
S/o Shri Shiv Shanker Prasad,
R/o 3/53 IIInd Floor,
Sheekha Wali Gali, Shahdara,
Delhi-110032

- Petitioner

(By Advocate: Shri GD Mishra)

Versus

1. East Delhi Municipal Corporation (EDMC)
Through its Commissioner,
2nd Floor 419, Udyog Sadan,
Patparganj Industrial Area,
New Delhi-110092
2. Dy. Controller of Accouts (F&G)
East Delhi Municipal Corporation (EDMC)
419, Udyog Sadan,
Patparganj Industrial Area,
New Delhi-110092

- Respondents

(By Advocate: Shri Manjeet Singh Reen)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy:

This Contempt Petition is filed, complaining that the respondents did not implement the interim order dated 17.10.2019 .



2. Today, it is represented that the directions issued by the Tribunal in the OA have been implemented by the respondents through Office Order dated 24.12.2019.
3. The Contempt Petition is accordingly closed.

(A. K. Bishnoi)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

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